

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Hearing Schedule for the month of December, 2016 (19.12.2016 to 23.12.2016)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
20.12.2016 Tuesday At 10.30 A.M. Misc. Petitions	1.	57/RP/2016 in Petition No. 13/MP/2014	APDCL	Petition for review of order dated 8.3.2016 in Petition No. 13/MP/2014 <i>(On admission)</i>
	2.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. <i>(On admission)</i>
	3	217/MP/2016	TPCCIL	Petition for compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana. <i>(On admission)</i>
	4.	224/MP/2016	DCBL	Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulation 26 of the CERC (Open access in inter-State transmission) Regulations,2008 and regulations 27 of the CERC (Conduct of Business) Regulations,1999. <i>(On admission)</i>
	5.	141/MP/2016	CGPL	Petition, under Section 79(1)(f) of the Electricity Act read with Articles 13 and 17 of the Power Purchase Agreement dated 22.04.2007 (as amended from time to time), seeking increase in Tariff (Non-Escalable Capacity Charges) as a result of increase in Capital Cost of the Mundra UMPP due to Change in Law events during the construction Period.
	6.	132/MP/2016	NLCL	Petition seeking upward revision of the Technical Minimum schedule for operation of Central Generating Stations and inter-State Generating Stations and other related issues. <i>(On admission)</i>
	7.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW).
	8.	131/MP/2016	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited (on behalf of GMR Kamalanga Energy Limited) and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies, for compensation due to changes in law.
	9.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change In Law' impacting revenues and costs during the operating period.
	10.	I.A. No.55/2016 in Petition No. 19/RP/2016	SPL	Application for direction to allow SPL to include royalty, stowing excise duty, transit fee and MPGATS.

	11.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under-drawl against collective transactions within specified time and for payment of UI charges in terms of the Central Commission's Regulations read with Regulations of the State Commission.
	12.	186/MP/2016	NEIL	Petition seeking direction for preparation of UI Account for under-drawl against collective transactions with specified time and for that payment of UI charges in terms of the Central Commission Regulations read with the Regulations of the State Commission.
	13.	95/MP/2016 along with I.A.No.23/2016	EP (J) L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.
	14.	153/MP/2016	GMRWEL	Petition under Sections 38 (2) (c), 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.
	15.	177/MP/2016	IWPA	Petition seeking relaxation of the CERC (Terms and condition for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondents.
22.12.2016 Thursday At 10.30 A.M. Generation tariff	1.	246/MP/2016	CEPL	Petition seeking deferment of Long term Open Access and relinquishment of part allocation of Long Term Open Access under Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations,2009 (O admission)
	2.	247/MP/2016	NTPC	Petition under Regulation 8 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations,2009 seeking Commissions permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Mouda STPS Stage-II 1320 MW) beyond the period of six months from the date of its first synchronization beyond 27.9.2016.
	3.	241/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period for 400/220 kV Kankroli Sub-station (+) 400 MVAR/(-) 300 MVAR SVC under "Static VAR Compensators (SVCs) in Northern Region.
	4.	28/RP/2016	NTPC	Petition for review of order dated 8.2.2016 in petition No.198/GT/2013 for approval of tariff of Vallur Thermal Power Project (1500 MW).
	5.	152/GT/2015	MPL	Petition for truing-up of tariff for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited.
	6.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2014 to 31.3.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for Odisha Distribution Companies.
	7.	107/GT/2015	NTPC	Petition of generation tariff for approval of tariff of Koldam hydro Electric Power project (4x200 MW) for the period 18.7.2015 to 31.3.2019.
	8.	107/GT/2016 alongwith IA No. 63 of 2016	NHPC	Petition for approval of generation tariff of Teesta Low Dam Project Stage-IV for the period from 11.03.2016 to 31.03.2019(Interlocutory Application has been filed by WBSEDCL for submission of certain documents by NHPC with regard to Time and Cost overrun etc).

(T.D.PANT)
Deputy Chief (Legal)
21.12.2016

